

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO THIRTEENTH REPORTS
(ENGLISH VERSION)**



Ninth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Ninth Lok Sabha)

SIXTH REPORT

(Presented on 23.5.1990)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixth Report.

2. The Committee met on 22 May, 1990 for classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to thirteen Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Building and Construction Workers (Conditions of Employment) Bill, 1990 by Shri Satyagopal Misra.
- (2) The Constitution (Amendment) Bill, 1990 (*Amendment of article 155*) by Shri Prakash Koko Brahmbhatt.
- (3) The Mother's Lineage Bill, 1990 by Km. Umabharti.
- (4) The Reservation of Vacancies in Posts and Services (For Scheduled Castes and Scheduled Tribes) Bill, 1990 by Shri Chhaviram Argal.
- (5) The Marginal Farmers and Agricultural Workers Family Security Bill, 1990 by Km. Umabharti.
- (6) The Working Women Welfare Bill, 1990 by Km. Umabharti.
- (7) The Constitution (Amendment) Bill, 1990 (*Substitution of new article for article 263*) by Shri Prakash Koko Brahmbhatt.
- (8) The Constitution (Amendment) Bill, 1990 (*Insertion of new Part XVIA*) by Shri C.P. Mudalagiriappan.
- (9) The Citizens (Provision of Compulsory Housing) Bill, 1990 by Shri Prakash Koko Brahmbhatt.

The Committee further recommend that all the remaining 4 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
May 22, 1990

Jyaiṣṭha 1, 1912 (Saka)

SHIVRAJ V. PATIL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recom- mended	Time recom- mended
1	2	3	4	5
1.	The Employment Bill, 1990 by Shri Anadi Charan Das	54 of 1990	B	1½ hours
2.	The Building and Construction Workers (Conditions of Employment) Bill, 1990 by Shri Satyagopal Misra.	50 of 1990	A	2 hours
3.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1990 (Amendment of the Schedule) by Shri Uttamrao Patil.	68 of 1990	B	1½ hours
4.	The Constitution (Amendment) Bill, 1990 (Amendment of article 155) by Shri Prakash Koko Brahmbhatt.	57 of 1990	A	2 hours
5.	The Mother's Lineage Bill, 1990 by Km. Umabharti.	66 of 1990	A	2 hours
6.	The Reservation of Vacancies in Posts and Services (For Scheduled Castes and Scheduled Tribes) Bill, 1990 by Shri Chhaviram Argal.	61 of 1990	A	2 hours
7.	The Marginal Farmers and Agricultural Workers Family Security Bill, 1990 by Km. Umabharti.	64 of 1990	A	2 hours
8.	The Working Women Welfare Bill, 1990 by Km. Umabharti.	65 of 1990	A	2 hours
9.	The Constitution (Amendment) Bill, 1990 (Substitution of new article for article 263) by Shri Prakash Koko Brahmbhatt.	60 of 1990	A	2 hours
10.	The Constitution (Amendment) Bill, 1990 (Insertion of new Part XVI A) by Shri C.P. Mudalagiriappa.	67 of 1990	A	2 hours
11.	The Code of Civil Procedure (Amendment) Bill, 1990 (Amendment of section 34) by Shri Mullappally Ramachandran.	74 of 1990	B	1½ hours
12.	The Provision of Employment Bill, 1990 by Shri Prakash Koto Brahmbhatt.	71 of 1990	B	1½ hours
13.	The Citizens (Provision of Compulsory Housing) Bill, 1990 by Shri Prakash Koto Brahmbhatt.	72 of 1990	A	2 hours